CENTRAL ADMINISTRATIVE TRIBNAL ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No.19 of 2007

In

Original Application No.564 of 2003.

Allahabad, this the 14th day of July, 2009

Hon'ble Mr. A.K. Gaur, Member-J Hon'ble Mr. S.N. Shukla, Member-A

Mohanji Malviya, Son of late Jai Ganesh Malviya, Resident of 467/407, Malviya Nagar, Allahabad.

.... Applicant.

By Advocate : Shri D.K. Mishra

Versus

- 1. Sri Buddh Prakash, General Manager, North Central Railway, Allahabad.
- 2. Sri Shiv Kumar Chaudhary, Divisional Railway Manager, North Central Railway, Allahabad.
- 3. Sri Sandeep Trivedi, Divisional Personnel Officer, North Central Railway, Allahabad.
- 4. Dr. C.N. Mehrotra, Chief Medical Superintendent, Railway Hospital, North Central Railway, Allahabad.

...Respondent.

By Advocate : Shri A.K. Pandey

ORDER

By Hon'ble Mr. A.K. Gaur, Member-J:

We have heard Shri D.K. Mishra, learned counsel for the applicant and Shri A.K. Pandey, learned counsel for the respondents.

2. Learned counsel for the respondents submitted that he has already sent the Compliance Affidavit for signature and verification before the competent authority. He also submitted that he has got copy of

the said Compliance Affidavit which is going to filed in today.

3. We have carefully perused the draft Compliance Affidavit duly singed by the competent authority. From perusal of Annexure-2, it is clearly indicated that the order of this Tribunal has been fully complied with. A copy of the Compliance Affidavit filed by the respondents is kept on record. It is settled Principle of law that the contempt matter is between the Court and contemnor. In our considered view, the respondents have not committed any wilfull disobedience of the order of this Tribunal. Accordingly, contempt petition is dismissed. Notices are discharged.

Member-A

Member-J

RKM/